

ITEM No.202

Court No. 4

SECTION IVA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.1591/1999

(From the judgement and order dated 21/11/1998 in WA 238/98  
of The HIGH COURT OF KARNATAKA AT BANGALORE)

K. NAGAPPA (DEAD) BY LRS.& ANR.

Petitioner (s)

VERSUS

STATE OF KARNATAKA & ORS.

Respondent (s)

(With prayer for interim relief)

( With Appln(s). for substitutionc/delay in filing substitution appln.  
substitutionc/delay in filing substitution appln. )

( For Final Disposal )

Date : 15/12/2000 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.B. PATTANAIK

HON'BLE MR. JUSTICE U.C. BANERJEE

For Petitioner (s)

Mr. Shankar Divate,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R